

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

19.

**IA 844(MB)2024 IN  
C.P. (IB)/691(MB)2022**

CORAM:

MS. ANU J. SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **23.04.2024**

NAME OF THE PARTIES: Unity Small Finance Bank  
Vs  
Auto Creates (India) P Ltd

SECTION: 7, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

**ORDER**

1. Mr. Kunal Kanungo, Ld. Counsel for the Respondent No.2 present. Mr. Aniruth Purushothaman, Ld. Counsel for the Applicant present. Mr. Ayush Rajani, Ld. Counsel for the Resolution Professional present.
2. Counsel for the Respondent No.2 seeks one weeks time to filing reply. At request, time is granted, subject to the deposit Rs.25,000/- costs and file its reply. Failing which the right to file reply of the Respondent will be forfeited.
3. This bench imposed a cost of Rs.25,000/- upon the Respondent payable in "Bharatkosh". The Corporate Debtor is directed to file proof of payment of cost before the next date of hearing. Counsel for the Respondent on.1 is also granted one-week time for filing its reply.
4. List this matter for hearing on **21.05.2024**.

Sd/-

**ANU J. SINGH**  
**Member (Technical)**

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**